

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM NO. 128
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioners

v.

M/s. International Recreation and Amusement Ltd

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 18.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Pranay Agrawala, Mr. Sarthak Gupta,
Mr. Sanyam Goel, Advs. for RP
Mr. Abhishek Anand, Adv. for RP
Mr. Mohd. Nazim Khan, Mr. Afaque R.,
Advs. for RP

Mr. Pankaj Jain, Adv.

Mr. Swaroop George, Mr. Akshat Gupta,
Advs.

Mr. Siddharth Banthia, Adv. for FC

Mr. Mayank Mishra, Ms. Pallavi Kumar,
Advs. for IA-1225/19

For the respondent

Mr. Sandeep Raghav, in person (R-6) with
Mr. M.F.S Dhiman, Adv.

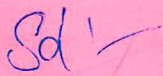
Mr. Sudeep Cecil, Ms. Pallavi Tayal
Chadha, Advs. for R-1 & 2

Mr. Vijay Nair, Mr. Shubham Paliwal,
Advs. for R-3 & 9

ORDER

Matter being heard by the Hon'ble Principal Bench.

List before the Hon'ble Principal Bench on 11.03.2020.



(S.K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)